

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

31.

C.P. (IB)/192(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES: Omkara Assets Reconstruction Pvt Ltd
Vs.
Vivek Dattatraya Deshpande

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. None present for the Financial Creditor. None present for the Personal Guarantor. Ms. Pranali Gada, Ld. Counsel for the Resolution Professional present.
2. The daily orders sheet shows that on 06.02.2024, the Counsel for the Financial Creditor submitted that the loan has been assigned to other Financial Institution and they want to file substitution application. Permission was granted. Thereafter, on 27.03.2024 there was no representation on behalf of the Financial Creditor and this Bench granted last opportunity to the Financial Creditor to appear on the next date of hearing and argue their case, failing which the matter will be dismissed for non-prosecution. Today also, the matter was called twice, and none appeared on behalf of the Financial Creditor. It seems that the Financial Creditor is not interested in pursuing the matter. Hence, C.P. (IB)/192(MB)2023 is **dismissed for non-prosecution.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)